BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH **AHMEDABAD**

C.P. (I.B) No. 192/7/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.12.2017

Name of the Company:

Daimler Financial Services Pvt Ltd.

JSM Devcons India Pvt. Ltd.

Section of the Companies Act:

Section 7 of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

Mikumi J. Muradre

(Instructed by Regim Restel Coeffines)

Learned Advocate Mr. Nikunj Mevadre i/b Learned Advocate Mr. Rajan Patel present for Financial Creditor/Petitioner. None present for Respondent.

Proof of dispatch of copy of petition and notice on Respondent not filed.

Petitioner is directed to file proof of service of petition on Respondent.

Petitioner is directed to serve notice of date of hearing on Respondent along with copy of order under acknowledgment and file proof of service.

Registry is directed to serve notice of date of hearing on Respondent along with copy of order under acknowledgment.

Respondent shall file its objections, if any, serving a copy in advance to petitioner.

List the matter on 10.01.2018 for objections of Respondent, if any, and for hearing before admission.

Jour Just MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 11th day of December, 2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL